

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

CRIMINAL REVISION APPLICATION (REVN) NO. 90/2020

Shrikrushna S/o Babulalji Tawari

-VERSUS-

State of Maharashtra

Office notes, Office Memoranda of
Coram, appearances, Court's orders
or directions and Registrar's orders.

Court's or Judge's Orders

Shri Asif Siddique, Advocate for applicant
Shri A. Joshi, Additional Public Prosecutor for respondent.

CORAM : VINAY JOSHI, J.

DATE : APRIL 20, 2020.

Heard.

2. The applicant/revisional petitioner was initially convicted by the learned Judicial Magistrate First Class in Summary Criminal Case No. 56/2012 for the offence punishable under Sections 354 and 509 of the Indian Penal Code. The maximum sentence was to undergo rigorous imprisonment for two years along with fine of Rs. 30,000/-.

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3. Being aggrieved by the order of conviction, the revisional petitioner has filed Criminal Appeal No. 108/2018 which was came to be dismissed vide judgment and order dated 12.03.2020. The applicant/revisional petitioner would submit that during pendency of trial, he was on bail. It is informed that after dismissal of appeal, accused is in Jail. The learned counsel for revisional petitioner is unable to state whether his suspension application before the Sessions Court was rejected or he has not moved application. In view of that, applicant/revisional petitioner to take instruction and make statement to that effect on 23.04.2020.

4. Put up this matter on 23.04.2020.

JUDGE

Gohane.